

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
YOGENDRA MAKWANA) : (a) Yes,  
Sir.

(b) The scheme consists of three  
integrated components :-

- (i) Establishment of 1200 Farmers' Agro Service Centres at the rate of 2 centres per block in 600 blocks. They will be primarily custom hiring centres for hiring of improved animal drawn implements, hand tools and a limited number of small machines such as pump-sets, power sprayers and multi-crop thresher.
- (ii) Intensive demonstration of improved animal drawn implements in 600 blocks in approximately 100 districts in 9 States (Andhra Pradesh, Assam, Bihar Madhya Pradesh, Maharashtra, Karnataka Orissa, Tamil Nadu and Uttar Pradesh).
- (iii) Subsidy for sale of improved animal drawn implements and hand tools at the rate of 33-1/3% for marginal farmers, 25% for small farmers and 50% for tribal farmers. While the first two components of the programme will be implemented in 600 blocks in 9 States, this component will also be implemented in additional 300 blocks in the remaining States. The details of the amounts sanctioned to various State Governments are in the Statement attached.

Statement

Sl. No.	Name of the State	Amount Sanctioned (Rupees in Lakhs)
1.	Andhra Pradesh	4.42
2.	Assam	2.26
3.	Bihar	4.77

4.	Gujarat	0.61
5.	Haryana	0.075
6.	Himachal Pradesh	0.146
7.	Jammu & Kashmir	0.146
8.	Karnataka	0.422
9.	Kerala	3.36
10.	Madhya Pradesh	9.07
11.	Maharashtra	6.88
12.	Manipur	0.066
13.	Meghalaya	0.052
14.	Nagaland	0.038
15.	Orissa	5.76
16.	Punjab	0.079
17.	Rajasthan	0.554
18.	Sikkim	0.025
19.	Tamil Nadu	0.053
20.	Tripura	4.58
21.	Uttar Pradesh	6.29
22.	West Bengal	0.918

TOTAL : 50.574

Enforcement of Anti-Usury Laws

4801. SHRI BHOGENDRA JHA : Will the Minister of AGRICULTURE be pleased to state whether it is proposed to strictly enforce the anti-usury laws throughout the country, particularly in Centrally administered States and Union Territories,

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
YOGENDRA MAKWANA) : The subject of money lending and enforcement of anti-usury laws fall under the jurisdiction of the State Government (vide Entry 30 in the State List of the Seventh Schedule of the Constitution). The State Governments and Union Territories have been requested from time to time to enforce strictly the anti-usury laws and laws relating to money lending.